CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre, Nauroji Nagar, New Delhi- 110029 Ph: 011-26189709 Fax: 011-20904365

Petition No.: 342/TT/2025

Date: 1.5.2025

То

Shri Mohd. Mohsin Chief General Manager (Commercial), Power Grid Corporation of India Limited, Saudamini, Plot No. 2 Sector-29, Gurgaon-122001

Subject:- Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under "Establishment of 400/220 kV GIS at Magarwada in Union Territory of Daman & Diu" in the Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 16.5.2025:-

2019-24 Period

- a) Provide reason for difference in O&M calculation for 400 kV GIS substation as the same has been calculated based on norms for 220 KV GIS substation.
- b) Provide reasons for claiming ACE beyond the cut-off date along with the reason for variation claimed in the instant petition to ACE approved in the previous order.
- 2. Confirm that the instant assets are currently in use and information in respect of decapitalization, if any.
- 3. Confirm whether there is no further additional information required to be submitted by the Petitioner.
- 4. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.

5. In case the above said information is not filed within the specified date, the petition shall be disposed based on the information already on record.

Yours faithfully,

-/Sd (Kamal Kishor) Deputy Chief (Law)